

FIR NO. 000628/2020

Application no. 4

PS Kalyanpuri

u/s 379 IPC

11.02.2021

Due to Corona pandemic outbreak and in view of Office Order No. 35/RG/DHC/2021 dated 14.01.2021 of Ld. Registrar General, Hon'ble High Court of Delhi and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.642-662/Judl.Br./ East/KKD/Delhi dated 29.01.2021, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

This is an application u/s 437 Cr.P.C. for bail, moved on behalf of the applicant/accused.

Present: Ld. APP for the State.

Ms. Shakshi Sharma, ld. LAC for accused/applicant.

Arguments on bail application heard and the application perused.

As per record, applicant/accused has been found in possession of stolen case property. Accused is wanted in many other criminal cases besides this case.

Considering all the above facts, I am not inclined to grant bail to the applicant/accused at this stage. Hence, the bail application of accused Vikram Singh @ Vicky stands dismissed.

At request, copy of this order be given dasti.

ATUL
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AGRAWAL

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Date: 2021.02.11
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(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/11.02.2021

e-FIR NO. 26217/2020

Application no. 1

PS Kalyanpuri

u/s 379/411/34 IPC

11.02.2021

Due to Corona pandemic outbreak and in view of Office Order No. 35/RG/DHC/2021 dated 14.01.2021 of Ld. Registrar General, Hon'ble High Court of Delhi and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.642-662/Judl.Br./ East/KKD/Delhi dated 29.01.2021, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

This is an application u/s 437 Cr.P.C. for bail moved on behalf of the applicant/accused.

Present: Ld. APP for the State.

Sh. Rahul Mishra, Id counsel for accused/applicant.

Arguments on bail application heard from both sides. Record perused.

In the facts and circumstances of the case, it is clear that the applicant/accused is not required for any custodial purpose. Applicant/accused **Pawan** is admitted to bail on furnishing bail bonds of Rs.10,000/- with one surety in the like amount. The accused shall abide by the conditions as laid down in Sec 437(3) Cr.PC.

Application is disposed off accordingly.

At request, copy of this order be given dasti.

Applicant is directed to file the original application with court fees and vakalatnama within two working days or at the time of obtaining dasti copy.

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KRISHNA

AGRAWAL

(Atul Krishna Agrawal)

CMM (East), KKD, Delhi/11.02.2021

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